

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Friday, this the 21st day of August -2020.

Crl.M.P.No.3777/2020

G.Pandian, S/o.Late. Ganapathi

... Petitioner/Accused.

Vs

State through the Inspector of Police,

Tallakulam AWP.S. Cr.No.16/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.A.Gandhi Veeran, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1.Anticipatory Bail application u/s. 438 of Cr.p.c.

2. The offences alleged are U/s. 498(A), 294(b), 506(ii) of IPC and Section 4 of TNPWH Act.

3. Heard.

4. Considered the argument of the both sides. The learned counsel for the petitioner would submit that a case has been registered against the accused in Cr.No. 16/2020 of Tallakulam P.S. U/Sec. 498(A), 294(b), 506(ii) of IPC and Section 4 of TNPWH Act. The date of occurrence was on 16.3.2020. FIR has been registered on 2.6.2020. The petitioner is the husband of the defacto complainant. False case has been foisted against the petitioner, hence he prays to grant anticipatory bail to the petitioner. The learned public prosecutor would submit that the petitioner who is the husband of the defacto complainant is in

illegal conduct with the mother of the defacto complainant, and they were exchanged some obscene words, even that cannot be submitted before this Court, further already bail application moved by the defacto complainant's mother was dismissed by this Court on 21.7.2020 and he raised strong objection. Considering the above facts, and the strong objection raised by the public prosecutor, this Court holds, that the custodial interrogation of the petitioner is necessary in this case for the purpose of investigation, and this Court is not inclined to grant bail to the petitioner.

5. In the result, the anticipatory bail petition is dismissed.

Pronounced by me in Camp Court on the 21st day of August -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

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1. The Judicial Magistrate concerned.